

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 14359/2021

(Arising out of impugned final judgment and order dated 23-08-2021 in WP(C) No. 5127/2021 passed by the High Court Of Delhi At New Delhi)

NATIONAL HIGH SPEED RAIL CORPORATION LIMITED Petitioner(s)

VERSUS

MONTECARLO LIMITED &amp; ANR. Respondent(s)

(FOR ADMISSION and I.R. and IA No.115593/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.115596/2021-EXEMPTION FROM FILING O.T. and IA No.115595/2021-PERMISSION TO FILE LENGTHY LIST OF DATES )

Date : 26-10-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.R. SHAH  
HON'BLE MR. JUSTICE A.S. BOPANNAFor Petitioner(s) Mr. Tushar Mehta, SG  
Mr. Kunal Chatterji, AOR  
Mr. Sanjeet Ranjan, Adv.  
Mr. Rajat Nair, Adv.  
Mr. Yash Kumar, Adv.For Respondent(s) Mr. Anshin H. Desai, Sr. Adv.  
Mr. Monish Panda, Adv.  
Mr. Parth J. Contractor, Adv.  
Mr. Ayush Sharma, AOR  
Ms. Priyamwada Sinha, Adv.UPON hearing the counsel the Court made the following  
O R D E R

Heard Shri Tushar Mehta, learned Solicitor General appearing on behalf of the petitioner and Shri Anshin H. Desai, learned senior counsel assisted by Shri Parth J. Contractor, learned counsel appearing on behalf of the respondents.

Leave granted.

Arguments concluded.

Judgment reserved.

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Learned counsel appearing for the respective parties to circulate the short gist of written submissions of not more than 3-4 pages with relevant judgments and the paragraphs relied upon, to be sent on or before 29.10.2021, at e-mail addresses [shahmr2018@gmail.com](mailto:shahmr2018@gmail.com) and [ps.asbopanna@gmail.com](mailto:ps.asbopanna@gmail.com)

(NEETU SACHDEVA)  
COURT MASTER (SH)

(NISHA TRIPATHI)  
BRANCH OFFICER